सरकारी क्षेत्र के उपक्रमों की तुलना में केन्द्रीय सरकार के कर्मचारियों के वेतन और भत्तों में असमानता

2114. **श्री कृष्ण प्रताप सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विभिन्न सरकारी क्षेत्र के उपक्रमों और उद्यमों तथा केन्द्रीय सरकार के कर्मचारियों, जिनका काम एक समान है, के वेतन और भत्तों में बहुत अधिक अन्तर है ;

(ख) यदि हां, तो क्या इस असमानता को दूर करने का, कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ग) यदि, हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण है ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभिरामा राव): (क) से (ग). केन्द्रिय सरकारी कर्मचारियों और सरकारी क्षेत्र के उपक्रमों के कर्मचारियों के वेतन, भत्तों और अनुलाभों के बीच असमानताएं विद्यमान हैं। जबकि ऐतिहासिक तथ्यों और सेवा तथा रोजगार की शर्तों में अन्तर के कारण इस संबंध में पूर्ण समानता लाना संभव नहीं है तथापि, यह सुनिश्चित करने के लिए कि अनुचित असमानताएं न हों, सरकारी क्षेत्र के उपक्रमों को अपने कर्मचारियों के वेतन और भत्तों में संशोधन करने के लए सरकार की पूर्व सहमति लेना आवश्यक है । वित्त मंत्री ने 28-2-83 को लोक सभा में अपने बजट भाषण में चौथा वेतन आयोग नियुक्त किये जाने के संबंध में घोषणा की। आयोग के विचारार्थ विषय कर्मचारियों के प्रतिनिधियों के साथ परामर्श करने के बाद यथाशीघ् निर्धारित किए जाएंगे ।

Raids on Golden Tobacco Co.

2115. SHRI R. MUTHUKUMARAN: Will the Minister of FINANCE be pleased to refer to reply given to Lok Sabha Question No. 4088 on 5th November, 1982 and state:

(a) whether Government have since collected the information regarding the excise approval of the Company's price list and its outstanding excise liabilities and if so, the details thereof;

(b) what action Government propose to take against the Golden Tobacco Co. whose premises were raided by the Central Excise on 16th September, 1982;

(c) whether he has seen the news-item in the 'Economic Times' dated 10th February, 1983, alleging that oral orders have been issued to stop probe of Golden Tobacco Company and whether the news-item is true; and

(d) has the Excise Department charge-sheeted the cigarette company or issued any show cause notice, and if not, what is the reason for the inordinate delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) Following the interim orders of the courts before whom certain matters relating to determination of assessable values of cigarettes manufactured by various companies are in dispute, the price-lists are being approved provisionally in terms of the directions of the courts. No confirmed unstayed demand for duty is reported to be pending recovery against Golden Tombacco Co.

(b) and (d) No show cause notice has been issued yet, nor has any charge-sheet yet been filed. As also

mentioned in reply to the earlier Question No. 4088, such action as may be necessary and appropriate in the light of the results of the investigations which are in progress, will be taken upon their completion by the concerned competent authority in accordance with the relevant law.

(c) The news item is not correct.

Stamping and selling of Sarees and Dhotis as "Co-optex" by N.T.C.

2116. SHRI S. SINGARAVADIVAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the allegation that the National Textile Corporation is stamping and selling its "Sarees and Dhotis" as "Co-optex" at reduced rates with a view to promote its sales;

(b) if so, the facts thereof;

(c) what steps Government propose to take against such an act of the National Textile Corporation to protect the "Co-optex"; and

(d) whether Government propose to probe into the matter to find out the truth ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) NTC mills are not stamping their products as "Co-optex".

(b) to (d). Do not arise.

CBI inquiry against STC Officer

2118. SHRI RATANSINH RAJDA: Will the Minister of COMMERCE be pleased to state:

(a) whether a high-ranking officer found guilty of accepting illegal gratification while in S.T.C. has been appointed as a Marketing Director of the National Textile Corporation; and

(b) why no action was taken against him when his guilt was established beyond doubt in C.B.I. inquiry ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) No, Sir,

(b) Does not arise.

उत्तर प्रदेश में क्षेत्रीय ग्रामीण बैंकों की शाखायें खोलना

2119. श्री हरीश रावत : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में उन स्थानों के क्या नाम हैं जहां पर उनके मंत्रालय ने क्षेत्रीय ग्रामिण बैंकों की शाखाएं खोली हैं और उन स्थानों के नाम क्या हैं जहां बैंक की शाखाएं वर्ष 1983-84 के दौरान खोलने का विचार है ।

(ख) क्या इस बैंक की शाखा उत्तर प्रदेश के पिथौरागढ़ जिले में भी खोलने का विचार है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?